

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT APPLICATION NO.134 OF 2002

IN

ORIGINAL APPLICATION NO.765 OF 2002

ALLAHABAD, THIS THE 18th DAY OF OCTOBER, 2006

HON'BLE DR. G. C. SRIVASTAVA, VICE-CHAIRMAN
HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

Ajit Kumar Srivastava,
Son of Late N.S. Srivastava,
Senior Accountant,
Postal Civil Division, Allahabad.

. Applicant

(By Advocate Shri Jamal Ali)

Versus

1. Sri N. K. Singh,
Executive Engineer,
Postal Civil Division,
Allahabad.
2. Sri Sunder Lal,
Asstt. Engineer,
Postal Civil Sub-Division,
Allahabad.

. Respondents.

(By Advocate Shri V. V. Mishra)

ORDER

HON'BLE DR. G. C. SRIVASTAVA, VICE-CHAIRMAN

Learned counsel for the respondents has drawn our attention to Annexure CA-2 filed with the CA and also to the fact that the applicant did not come to the office of the Executive Engineer, Postal Civil Division, Allahabad after

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05.06.2002 and subsequently joined his duties at Lucknow on 29.08.2002.

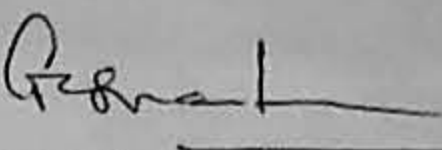
2. The applicant has alleged that the respondents has willfully dis-obeyed the order passed by this Tribunal in O.A.No.705/02 on 10.07.2002 whereby the representation of the applicant was to be decided within a period of one month by a reasoned order and the applicant was required to file the copy of this order before respondents ~~case~~ a copy of the representation within two weeks. It ^{was} ~~is~~ also ordered, for a period of six weeks the applicant shall be allowed to continue at Allahabad and the impugned order ~~A~~ 05.06.2006 shall be kept in abeyance.

3. None appeared for the applicant today. However, since contempt matter is between the Tribunal and the alleged contemner, the presence of the applicant is not necessary. We have seen the order dated 09.08.2002 by which the representation dated 03.06.2002 and 05.06.2002 filed by the applicant has been disposed of.

4. We have also gone through the submission made by the respondents in their CA. We do not find any willful dis-obedience of this Tribunal's order by the respondents. In view of this, we are of the considered view, that no case of

contempt has been made out and the contempt
petition is accordingly dismissed. Notices
issued are discharged.


Member-J


Vice-Chairman

/ns/